

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.729/2000

Dated this the 13th Day of October, 2000.

Coram : Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Smt. Shanta Shastry, Member (A).

Miss D.R. Vazirani
(Nee Mrs.Romakishan Ratnani)
Residing at Flat No.2,
Crystal II Bldg., B Wing,
Sindhi Colony, Chembur,
Mumbai - 400 071.

.. Applicant.

(By Shri S. Ramamurthy, Advocate)

Versus

1. Union of India,
through the Secretary,
Government of India,
Ministry of Health & Family Welfare,
New Delhi - 110 001.
2. The Director General of Health
Services,
The Directorate General of
Health Services, West Block No.1,
Wing No.6, R.K. Puram,
New Delhi - 110 066.
3. The Additional Director,
Government Medical Store Depot,
Bombay Central,
Mumbai - 400 008.
4. The Manager,
Government Medical Store Depot,
Bombay Central,
Mumbai - 400 008. .. Respondents.

O R D E R (Oral)
[Justice Ashok Agarwal]

The present O.A. is hopelessly barred by the
law of limitation. Services of the applicant were

terminated way back on 27.6.1982. The same appears to have been terminated on the ground of her long unauthorised absence. Cause of action to impugn the order of termination or to claim retiral benefits arose way back in 1984. ~~.....~~ The applicant had submitted her representation with a prayer to permit her to join duties way back on 27.4.1987. Present O.A. which has been belatedly filed on 22.9.2000, in the circumstance, cannot be entertained in view of the provisions of Section 21 of the Administrative Tribunals Act, 1985. In the circumstances M.P.No.781/2000 which contains a prayer of condonation of delay as also the present O.A. being O.A.No.729/2000 are summarily dismissed.

2. It is clarified that present rejection will not come in the way of the applicant applying for settlement of her accounts like G.P.F. as advised by the communication dated 14.3.1989 at Exhibit 'A'.

Shanta S
(Shanta Shastry)

Member (A).

Ashok Agarwal
(Ashok Agarwal)
Chairman.

sns.